

**OF PARLIAMENTARY AFFAIRS**  
(SHRI P. R. KUMARAMANGALAM):

(a) and (b) Matters relating to the prevention and control of marine pollution are governed by the relevant provisions of Environmental Protection Act, 1986 and Merchant Shipping Act, 1958.

(c) The Pollution Control Boards are charged with the responsibility of prevention and control of pollution at point source on land. In order to evaluate the effects of proper implementation of these two Acts on the coastal waters, the Department of Ocean Development has a programme to systematically monitor the health of sea water in the coastal zone from 0 to 25 KM all along the Indian coast. The National Institute of Oceanography, Regional Centre, Bombay and 10 other institutions along the coast are involved in this programme.

For monitoring and combating oil spills, a National Oil Spill Contingency Plan is being drawn up.

**Setting up wave Energy Plants**

3226. DR. ABRAR AHMED:

SHRI SURESH KALMADI:

Will the Minister of OCEAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Department of Ocean Development propose to set up two wave energy plants of 100 KW each by the end of the Eighth Five Year Plan;

(b) if so, what would be the location of these plants; and

(c) whether these new plants would be in addition to the one experimental wave energy plant already commissioned at Vizhinjam in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM):

(a) Yes, Sir. The Department of Ocean Development is conducting techno-economic feasibility studies to explore the possibility of setting up a 2 MV breakwater integrated wave energy plant at Thangassery, Kerala and a 1.5 MV breakwater integrated energy plant at Mus point, Car Nicobar Island.

(c) Yes, Sir.

**Poor Sanitary conditions of Grah Kalyan Kendras**

3227. SHRI RAFIQUE ALAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of poor sanitary conditions prevailing in Grah Kalyan Kendra, Peswa Road, causing all danger to the health of the kids put in there as Creche Commuters;

(b) whether there is no sweeper and/or Farash appointed in Grah Kalyan Kendra, Peswa Road to conduct the sweeping work regularly; and

(c) if so, the reasons therefor; and the steps taken by Government to ensure and provide better sanitary conditions in the creches in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA)

(a) to (c) All necessary steps have been taken to ensure that the sanitary conditions in Grah Kalyan Kendras are satisfactory. A part time sweeper is posted at Peshwa Road Kendra for regular cleaning and sweeping the premises.

**Interest on Amount of Retirement Benefit**

3228. SHRI MOHD. KHALEELUF RAHMAN: Will the PRIME MINISTER be pleased to state:

(a) whether according to the Pension Rules, 1972, as amended, Government servants are entitled to receive interest on the amount retirement benefits if the payment is delayed due to administrative lapses beyond one year;

(b) if so, whether the same is also payable on pro-rata retirement benefits in respect of employees transferred on deputation and subsequently absorbed permanently in the Central Autonomous bodies; if so, the rate thereof; and

(c) whether Government have received representations from such retired employees of the various autonomous bodies for payment of interest on delayed payment of retirement benefits; if so, the details thereof and the action taken or proposed to be taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA):**

(a) and (b) Interest is payable only on delayed payment of gratuity if it is clearly established that the delay in payment was attributable to administrative lapses and that the delay was not caused on account of the failure on the part of the government servant to comply with the procedures laid down for sanction of pension and gratuity. The interest is payable for the period of delay beyond three months from the date of retirement in the cases of those retiring on superannuation and for the period of delay beyond six months in other cases of retirement including those on permanent absorption to Central Autonomous Bodies. The rate of interest is 7 per cent p.a. for the period of delay beyond 3 months and upto one year and at 10 per cent p.a. for the period beyond one year.

(c) The system of sanction and payment of pension operates on a decentralised basis. Similarly decisions for payment of interest on delayed payment of gratuity are also taken on a decentralised basis with the approval of the Secretary of the Ministry/Department concerned. The approval of the Department of Pension and Pensioners' Welfare is not required for payment of interest. The representations received by the Department in this regard are sent in original to the authorities concerned for disposal. Details thereof are not centrally maintained.

#### **Compensation Package, for surplus Workers**

3229. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government are trying to workout compensation package for retrenchment of surplus workers;

(b) whether it is also a fact that special bonds for retrenchment staff proposed; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA):**

(a) to (c) Central Government servants who are declared surplus are redeployed in suitable posts under the existing Scheme for Deployment of Surplus Staff. They are also entitled to seek voluntary retirement under the existing rules. No new scheme of compensation package or special bonds is being worked out in this regard.

#### **Trend of joining Civil Services by Engineers and Doctors**

3230. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that, of late, trend of joining the civil services by Engineers and doctors has been picking up;

(b) whether any study has been made to know the number of Engineers and